

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

Original Application No. 60/2024/EZ
(Earlier Original Application No. 157/2024/PB)

News item titled "Jamshedpur Border Area Mining Department Action-Kapali Ke Gauri Balu Ghat Par Khanan Vibhag Ka Chhapa Balu Lade Tractor Samet Anya Samaan Jabt" appearing in Sharp Bharat dated 09.01.2024 Applicant(s)

Versus

Jharkhand Pollution Control Board & Ors
..... Respondent(s)

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Filed by: -

Kumar Anurag Singh
Advocate
Jharkhand State Pollution Control Board



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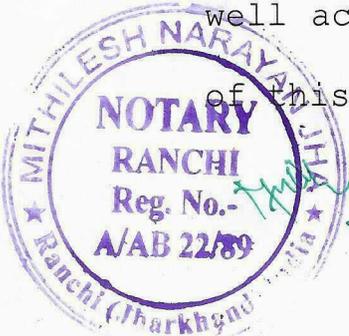
Versus

Jharkhand Pollution Control Board & Ors
..... Respondent (s)

Affidavit of the Respondent No. - 01, Jharkhand State Pollution Control Board (JSPCB).

I, Kamlakant Pathak, S/o of Jitbahan Pathak presently posted as the Section Head, Dumka Region, JSPCB and am duly competent to swear this affidavit and do here by solemnly state and affirm as follows: -

1. That, at present, I am working and posted as the Section Head, Dumka Region, JSPCB and as such, I am well acquainted with all the facts and circumstances of this case.



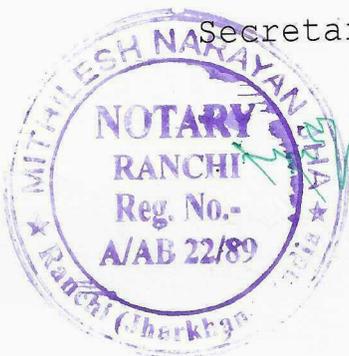
10/5/24

Notarized under Notaries Act 1956
Notary No. 1856 Gov. of Jharkhand Ranchi

11 U MAY 2024

342

2. That, I have gone through the order dated 02/04/2024 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and have understood the contents therein.
3. That, I am duly authorized to swear this affidavit. Further, it is stated that I have gone through the relevant files and records in the present case.
4. That, the Eastern Zone Bench of Hon'ble NGT on 02/04/2024 was pleased to grant three weeks' time for filing additional affidavit bringing on record the Inspection Report.
5. That, it is humbly stated and submitted that in view of the above the JSPCB vide its Ref. No. B - 1011 dated 19/04/2024 had nominated Sri Ram Pravesh Kumar, Regional Officer, JSPCB Regional Office - Cum - Laboratory, Jamshedpur as the Nodal Officer on behalf of the JSPCB to look into the matter and has further directed the Deputy Commissioner - Cum - Chairman, District Task Force (Mining), Saraikela - Kharsawan and the District Mining Officer(DMO) - Cum - Member Secretary, District Task Force (Mining), Saraikela -



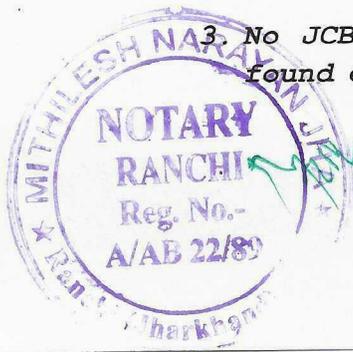
Kharsawan to jointly inspect the Site in question and submit the Inspection Report with photographs.

Photocopy of the Ref. No. B
- 1011 dated 19/04/2024 is
enclosed and marked herewith
as **Annexure - 'A'**.

6. That, it is humbly stated and submitted that the Site in question was inspected on 06/05/2024 and 07/05/2024 by Shri Sanjay Kumar Das, Additional Deputy Commissioner, Saraikela Kharsawan, Shri Jyoti Shankar Satapathy, D.M.O. and Sri Ram Pravesh Kumar, Regional Officer, Jharkhand State Pollution Control Board, Jamshedpur. The Inspection Report of the same has been submitted vide his letter no. 490 dated 09/05/2024. The observations and Recommendations of the Inspection Team is reproduced below for the sake of brevity: -

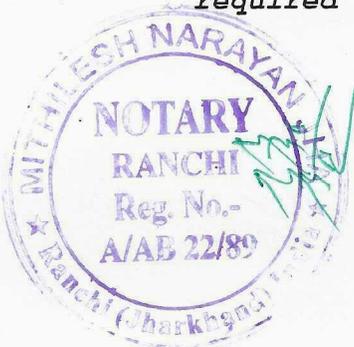
"During the inspection following observations were found: -

- 1. There are signs of illegal mining found at the Ghat as found during the committee visit on 09.04.2024. However, no active mining was found during the inspection.*
- 2. At some places small scale mining of the deposited materials were observed where the mined-out materials may be screened and collected by the villagers as observed earlier.*
- 3. No JCB or excavation machine/HEMM or their evidences were found engaged in illegal mining in the river side or at bank.*



4. Sand deposition at Ghat is sparsely located along the shore and small-scale illegal mining is being done by local villagers from the river bed as found by the Committee.
5. Raft(donga) made using plastic/tin drum and tin sheets are used for collection of sand from river bed by locals. 5 such rafts were found inside the river during the visit apart from earlier destroyed rafts.
6. Five (05) numbers of boats were confiscated and destroyed on 07.05.2024.
7. Sand was observed over few rafts made using plastic drum and tin sheets on the river at the banks which indicates recent activity.
8. Two new sand stock heap was found at the river bank which also indicates recent activity.
9. Two roads which approach the Gauri Ghat kutchha had been blocked using trenches but attempt has been done to fill the trenches and to use these roads for transportation.
10. Earlier, Sri Amit Kumar Shriwatsav along with Kapali Police Force had conducted surprise Raid on 13.04.2024 and found people were engaged in illegal mining at a distance of 1.5 km from the Bridge at Gauri Ghat. During the raid they had confiscated Rafts, Blecha, One Tractor and Five Mobile phones were found. Rafts were destroyed and the other items were handed over to local Thana.
11. FIR no. 0068 Dated 13.04.2024 has been registered in Kapali OP against Unknown in the same matter. (Copy Enclosed)

From the above description it implies that the earlier illegal mining was being done by locals on moderate scale using manual labours, rafts/boat and tractors as found by committee during the earlier visit. During the current inspection it is observed that the quantum of illegal mining has reduced but illegal mining is still being done by local villagers in small amount. Therefore regular monitoring by local administration is required to stop illegal mining in the area.



Recommendation:

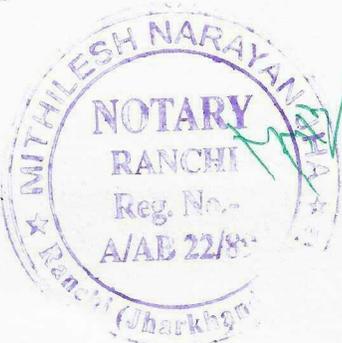
1. Trench should be cut and maintained at appropriate locations to prevent tractors engaged in transportation.
2. Local Thana should be made responsible for regular monitoring of such transportation routes where trenches has been cut to stop movement of tractors into the river ghat.
3. Check posts with CCTVs should be deployed in the area where there transportation of illegally mined sand is being done.
4. Sign Boards must be placed at suitable places in ghat for prohibiting illegal sand mining.
5. Unmanned Aerial Vehicles (UAVs) Drones should be used time to time for monitoring of sand ghats for stopping illegal mining or unsystematic/unscientific mining being carried out, identifying and tracing out people involved in illegal mining."

Photocopy of Letter No. 490
dated 09/05/2024 is annexed
and marked as **Annexure - 'B'**.

7. That, this Affidavit is filed bonafide and in the interest of justice.
8. That the statement made in forgoing paragraphs are true to my knowledge in annexure are true copy of its original.

Kaundakant Pathak

DEPONENT



VERIFICATION:

Verified at Ranchi on this the day of ^{10th} May, 2024 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Kamalakant Pathak

DEPONENT

Authorized under Notaries Act 1956
& Notaries Rules 1956 by Govt. of
Jharkhand Ranchi

Ref.No. 342 Date 10 May 2024

M. Pathak
NOTARY PUBLIC
RANCHI
10/05/24





29
JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By Email

Hon'ble NGT Matter
Time Bound (Urgent)

Date. 19/04/2024

Ref. No. B-1011

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Deputy Commissioner – cum –
Chairman, District Task Force (Mining),
Saraikela - Kharsawasn.

The District Mining Officer – cum –
Member Secretary, District Task Force (Mining),
Saraikela - Kharsawasn.

Sub: - Compliance of the directions issued by the Hon'ble NGT, EZB, Kolkata in its order dated 02/04/2024 in O. A. No. 60/2024/EZ in the matter of News item titled "Jamshedpur Border Area Mining Department Action-Kapali Ke Gauri Balu Ghat Par Khanan Vibhag Ka Chhapa Balu Lade Tractor Samet Anya Samaan Jabt" appearing in Sharp Bharat dated 09.01.2024 Versus Jharkhand Pollution Control Board & Ors. – Regarding.

**Ref: - 1) JSPCB's Letter No. B-633 dated 01/03/2024.
2) DMO's Letter No. 159/M dated 09/03/2024.**

Sir,

In Connection with the above noted subject matter, I am directed to inform that the Hon'ble NGT, EZB, Kolkata in its order dated 02/04/2024 in O. A. No. 60/2024/EZ in the matter of News item titled "Jamshedpur Border Area Mining Department Action-Kapali Ke Gauri Balu Ghat Par Khanan Vibhag Ka Chhapa Balu Lade Tractor Samet Anya Samaan Jabt" appearing in Sharp Bharat dated 09.01.2024 Versus Jharkhand Pollution Control Board & Ors. has been pleased to pass certain directions (Copy enclosed). The relevant portion of which is as follows: -

"5. Affidavit dated 27.03.2024 has been filed by Respondent No.1, Jharkhand State Pollution Control Board; the same is taken on record.

6. The Inspection Report has not been filed by the Jharkhand State Pollution Control Board. Learned Counsel prays for and is granted three weeks time for filing additional affidavit bringing on record the Inspection Report.

8. List on 14.05.2024."

In light of the above, Sri Ram Pravesh Kumar, Regional Officer, JSPCB Regional Office – Cum Laboratory, Jamshedpur (Email: - jspcb.jsr@gmail.com, Mobile No: - 89875 94597, 9973749595) is hereby nominated as the Nodal Officer on behalf of the JSPCB to look into the matter. This is for information and it is, hereby directed to jointly submit the Inspection Report of the Site in question with photographs to the Board's Headquarter, so that, it may be filed before the Hon'ble Tribunal in time.

Encl: As above.

Yours sincerely,
Sd/-
(Yatindra Kumar Das)
Member Secretary

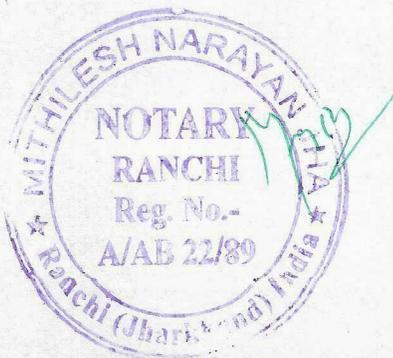


Memo No. B-1011

Ranchi, dated 19/04/2024

Copy to: Sri Ram Pravesh Kumar, Regional Officer, JSPCB Regional Office Ranchi for information & it is, directed to co-ordinate with the the Deputy Commissioner – cum – Chairman, District Task Force (Mining) and the District Mining Officer – cum – Member Secretary, District Task Force (Mining), Saraikela - Kharsawan for compliance of the directions issued by the Hon'ble Tribunal and submit the Inspection Report with colour photographs to the Board's Headquarter, so that, it may be filed before the Hon'ble Tribunal in time.

(Yatindra Kumar Das)
Member Secretary





JHARKHAND STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE-CUM-LABORATORY, MB/15 NEW HOUSING COLONY
ADITYAPUR, JAMSHEDPUR.

Web Site- jspcb.org/ Phone- 0657-2383241/ Fax- 0657-2383905

By-Email

Hon'ble NGT matter - Time Bound(Urgent)

Ref. No: - 490

Dated- 9-5-2024

From,

R.P. Kumar
Regional Officer,
Jamshedpur

To,

Member Secretary,
Jharkhand State Pollution Control Board
Ranchi

Sub: -

Compliance of the directions issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata in its order Dated 02/04/2024 in O.A. No. 60/2024/ EZ in the matter of news item titled "Jamshedpur Border Area Mining Department Action - Kapali Ke Gauri Balu Ghat Par Khanan Vibhag ka Chhapa Balu Lade Tractor Samet Anya Saaman Jabt" appearing in sharp Bharat dated 09.01.2024 Versus Jharkhand Pollution Control Board - Regarding.

Ref: -

HQ Memo No. 1011 Ranchi, Dated: 19.04.2024

Sir,

With reference to the subject noted above, it is to inform that inspection has been done as instructed jointly along with District administration in the matter of Hon'ble NGT O.A. No. 60/2024/ EZ) related to news item titled "Jamshedpur Border Area Mining Department Action - Kapali Ke Gauri Balu Ghat Par Khanan Vibhag ka Chhapa Balu Lade Tractor Samet Anya Saaman Jabt" appearing in sharp Bharat dated 09.01.2024 Versus Jharkhand Pollution Control Board.

On the basis of observation made during the inspection, Inspection report has been prepared and being sent for further needful action.

Encl: A/a

Yours Sincerely,

(R. P. Kumar) 09/05/24
Regional officer



Inspection report in the light of illegal sand mining at Gauri Ghat, Adityapur, Gamharia to Chandil, P.S. Kapali, District- Saraikel Kharsawan, State of Jharkhand in the matter of O.A No. 60/2024/EZ pending before Hon'ble National Green Tribunal, Eastern Zone, Kolkata (Tribunal on its own motion Vs State of Jharkhand & Ors)

This matter has been taken up by Hon'ble NGT, Principal Bench in O.A. No. 157/2024 by exercising Suo-moto on the basis of news report published in Daily Newspaper item titled "*Jamshedpur Border Area Mining Department Action - Kapali Ke Gauri Balu Ghat Par Khanan Vibhag ka Chhapa Balu Lade Tractor Samet Anya Saaman Jabt*" appearing in *Sharp Bharat* dated: 09.01.2024 which reveals illegal mining in progress in Jamshedpur Border area. As per the report though the mining department in a raid tried to arrest the sand mafia engaged in illegal mining but the violators have succeeded in escaping and some trucks loaded with the sand were seized.

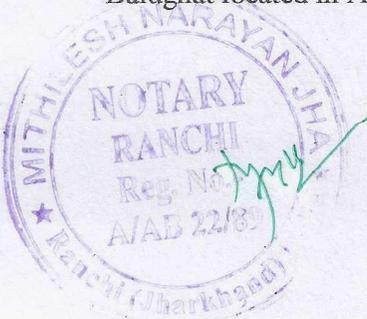
The news item raises substantial issue relating to compliance of environmental norms and subsequently Jharkhand State Pollution Control Board, through its Member Secretary & Deputy Commissioner/ District Magistrate, Seraikela have been made respondent in this matter.

Earlier the same matter has been taken up by Hon'ble NGT, Principal Bench in O.A. No. 727/2023 (Now O.A No. 19/2024/EZ) by exercising suo-moto on the basis of news report published in Daily Newspaper 'Hindustan' on 25.11.2023 stating therein that there is large scale rampant illegal mining of sand at Gauri Ghat, Adityapur, Gamharia to Chandil, P.S. Kapali, State of Jharkhand. The article mentioned *that no action has been taken by concerned authorities and heavy machines are being used for illegal mining activities. That, there is large scale illegal mining of sand which is being done from Swarnrekha River at Gauri Ghat which is harming the river. Local Police and administration is doing nothing about illegal mining as more than 100-500 tractors, JCB & Hywa are involved in illegal mining of Sand which is being sold openly in market on double price. Due to the overspeeding Tractors and Hywa involved in illegal mining there are cases of frequent accident in the area. There was a barrier established by District administration in Sapra main road to curb illegal mining which has been removed since last one year.*

In the light of order passed in Hon'ble NGT O.A. No. 19/2024/EZ a three members committee had inspected the Gauri Ghat area on 09.04.2024 and submitted the inspection report in compliance of Order Dated: 28.02.2024 in the matter of O.A. No. 19/2024/EZ. (Copy enclosed as Annexure- I)

In the light of O.A. No. 157/2024 (Now 60/2024/EZ) JSPCB vide its Ref. No. B.-633 dated: 01/03/2024 had earlier directed the Deputy Commissioner-Cum- Chairman, District Task Force (Mining), Saraikela-Kharsawan and the District Mining Officer-Cum-Member Secretary, Task Force (Mining), Saraikela-Kharsawan to submit the Action Taken Report.

The District Mining Officer-Cum-Member Secretary, Task Force (Mining), Saraikela-Kharsawan vide his letter no. 159/M dated 09/03/2024 had submitted the Action Taken Report against the illegal mining in light of the order dated 22/02/2024 in the present Original Application. It has been informed that while inspection on 09/01/2024 at 11:00 AM of the Gouri and Sapra Balughat located in Adityapur some irregularity, were observed. In the light of irregularity found,



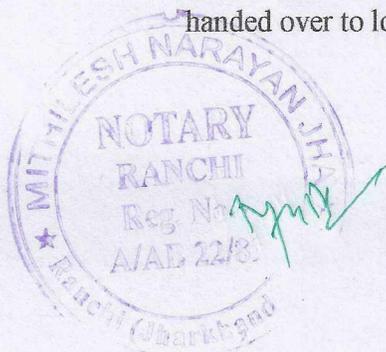
a FIR was lodged in the Kapali O. P. which is Located in the Saraikela-Kharsawan district. The Case no. of which is 11/2024 dated 09/01/2024. (Copy enclosed as Annexure - II)

The case has been now transferred to the Kolkata Bench from the Delhi Bench and has been registered as Original Application No. 60/2024/EZ. Jharkhand State Pollution Control Board being respondent no. 1 had earlier filed affidavit on 27.03.2024 and Hon'ble NGT in its order Dated: 22.02.2024 has directed to submit inspection report in this light and has granted three weeks time for the same.

In the light of order Dated:02.04.2024 Member Secretary, JSPCB has directed Sri Ram Pravesh Kumar, Regional Officer to co-ordinate with the Deputy Commissioner-cum-Chairman, District Task Force (Mining) and the District Mining Officer-cum-Member Secretary, District Task force (Mining), Saraikela- Kharsawan for compliance of the direction issued vide Memo No. B-1011 Ranchi, dated: 19.04.2024. Gauri Ghat, Adityapur, Gamharia to Chandil, P.S. Kapali, was inspected on 06 & 07.05.2024 by Shri Sanjay Kumar Das, Additional Deputy Commissioner, Saraikela Kharsawan, Shri Jyoti Shankar Satapathy, D.M.O. and Sri Ram Pravesh Kumar, Regional Officer, Jharkhand State Pollution Control Board, Dhanbad. During the inspection Shri Amit Kr. Srivastava, C.O., Chandil & Shri Ashutosh Anand, A.E.E., JSPCB were also present.

During the inspection following observations were found: -

1. There are signs of illegal mining found at the Ghat as found during the committee visit on 09.04.2024. However, no active mining was found during the inspection.
2. At some places small scale mining of the deposited materials were observed where the mined-out materials may be screened and collected by the villagers as observed earlier.
3. No JCB or excavation machine/HEMM or their evidences were found engaged in illegal mining in the river side or at bank
4. Sand deposition at Ghat is sparsely located along the shore and small-scale illegal mining is being done by local villagers from the river bed as found by the Committee.
5. Raft(donga) made using plastic/tin drum and tin sheets are used for collection of sand from river bed by locals. 5 such rafts were found inside the river during the visit apart from earlier destroyed rafts.
6. Five (05) numbers of boats/rafts were destroyed on 07.05.2024.
7. Sand was observed over few rafts made using plastic drum and tin sheets on the river at the banks which indicates recent activity.
8. Two new small sand stacks (around 200cft) were observed at the river bank which also indicates recent mining activity in small scale.
9. Two roads which approach the Gauri Ghat kutchha had been blocked using trenches but attempt has been done to fill the trenches and to use these roads for transportation.
10. Earlier, Sri Amit Kumar Srivastav along with Kapali Police Force had conducted surprise Raid on 13.04.2024 and found people were engaged in illegal mining at a distance of 1.5 km from the Bridge at Gauri Ghat. During the raid they had confiscated Rafts, Blecha, One Tractor and Five Mobile phones were found. Rafts were destroyed and the other items were handed over to local Thana.

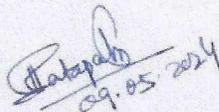


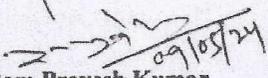
11. FIR no. 0068 Dated 13.04.2024 has been registered in Kapali OP against Unknown in the same matter. (Copy Enclosed as Annexure- III)

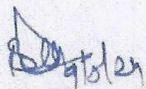
From the above description it implies that the earlier illegal mining was being done by locals on moderate scale using manual labours, rafts/boat and tractors as found by committee during the earlier visit. During the current inspection it is observed that the quantum of illegal mining has reduced but illegal mining is still being done by local villagers in small amount. Therefore, regular monitoring by local administration is required to stop illegal mining in the area.

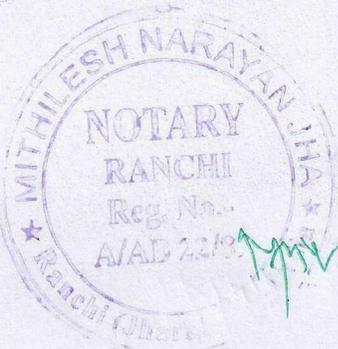
Recommendation:

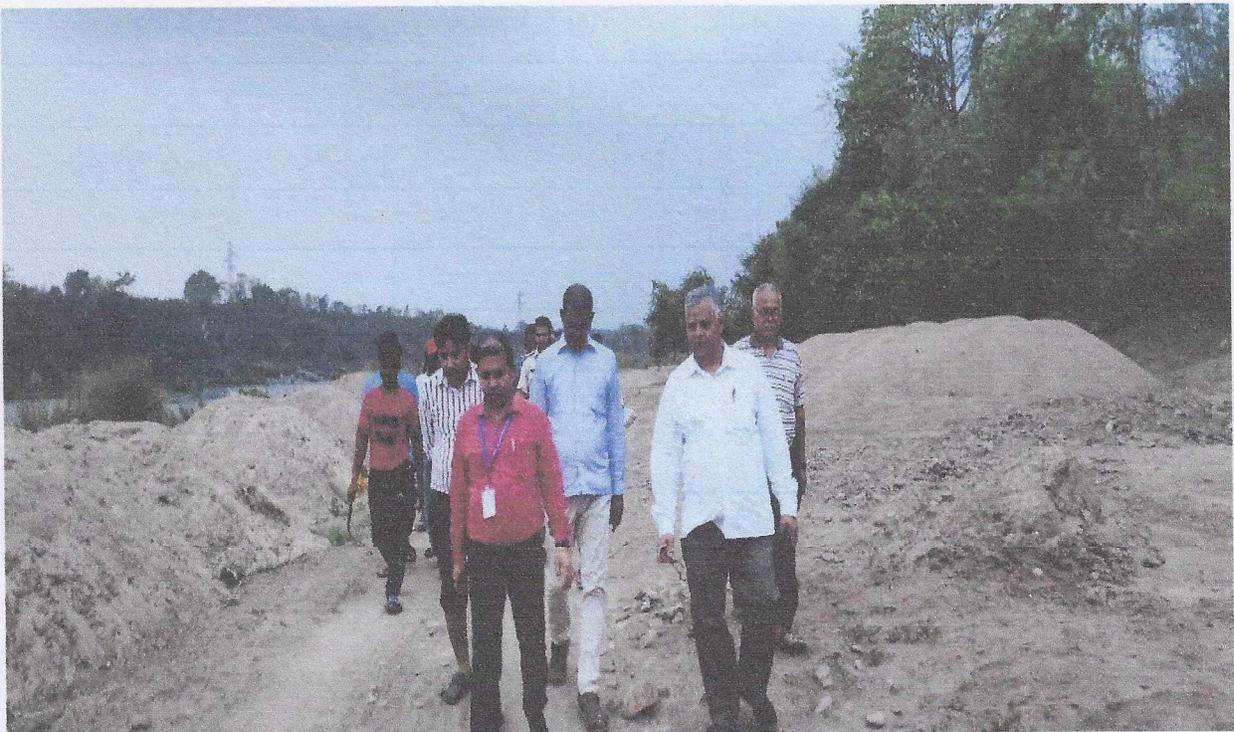
1. Trench should be cut and maintained at appropriate locations to prevent tractors engaged in transportation.
2. Local Thana should be made responsible for regular monitoring of such transportation routes where trenches has been cut to stop movement of tractors into the river ghat.
3. Check posts with CCTVs should be deployed in the area where transportation of illegally mined sand is being done.
4. Sign Boards must be placed at suitable places in ghat for prohibiting illegal sand mining.
5. Unmanned Aerial Vehicles (UAVs) Drones should be used time to time for monitoring of sand ghats for stopping illegal mining or unsystematic/unscientific mining being carried out, identifying and tracing out people involved in illegal mining.


09.05.2024
Shri Jyoti Shankar Satapathy
D.M.O.,
Saraikela Kharsawan


09/05/24
Shri Ram Pravesh Kumar
Regional Officer, JSPCB,
Jamshedpur


09/05/24
Shri Sanjay Kumar Das
Additional Deputy Commissioner,
Saraikela Kharsawan





Photograph taken during joint inspection

MITHILESH NARAYAN JHA
NOTARY
RANCHI
Reg. No. -
A/AB 22/89
Ranchi (Jharkhand)





Photograph of Sand Stock at Gauri Ghat

MILIND NARAYAN JHA
NOTARY
RANCHI
Reg. No.-
A/AB 22/89
Ranchi (Jharkhand)



Photograph of River Bed



Photograph of earlier cut Trench on Ghat approach Road

MITHILESH NARAYAN JHA
NOTARY
RANCHI
Reg. No.-
A/AB 22/89
Ranchi (Jharkhand)

Mithilesh Narayan Jha



Photographs of rafts found in the river

NOTARY
RANCHI
Reg. No. A/AB 22/18
Ranchi, Jharkhand



MI. JULESH NARAYAN JHA
NOTARY
RANCHI
Reg. No.-
A/AB 22/89
Ranchi (Jharkhand)



Photograph of rafts being destroyed

ESHTI...AYAN JHA
NOTARY
RANCHI
Reg. No.-
A/AB 22/89
Ranchi (Jharkhand)

Report on large scale illegal mining of sand at Gauri Ghat, Adityapur, Gambaria to Chandil, P.S. Kapali, District- Saraikel Kharsawan, State of Jharkhand
in the matter of O.A No. 19/2024/EZ pending before Hon'ble National Green Tribunal, Eastern Zone, Kolkata (Tribunal on its own motion Vs State of Jharkhand & Ors)

1. **Background**

- a. This matter has been taken up by Hon'ble NGT, Principal Bench in O.A. No. 727/2023 by exercising suo-moto on the basis of news report published in Daily Newspaper 'Hindustan' on 25.11.2023 stating therein that there is large scale rampant illegal mining of sand at Gauri Ghat, Adityapur, Gambaria to Chandil, P.S. Kapali, State of Jharkhand. The article mentioned *that no action has been taken by concerned authorities and heavy machines are being used for illegal mining activities. That, there is large scale illegal mining of sand which is being done from Swarnrekha River at Gauri Ghat which is harming the river. Local Police and administration is doing nothing about illegal mining as more than 100-500 tractors, JCB & Hywa are involved in illegal mining of Sand which is being sold openly in market on double price. Due to the overspeeding Tractors and Hywa involved in illegal mining there are cases of frequent accident in the area. There was a barrier established by District administration in Sapra main road to curb illegal mining which has been removed since last one year.*

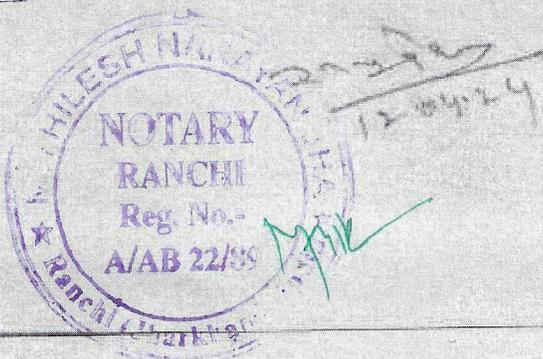
In view of the above Hon'ble NGT had earlier constituted a Joint committee vide its order dated: 20.12.2023 of the following members: -

- I. District Magistrate, Godda
- II. State Pollution Control Board
- III. Integrated Regional Office, MoEF & CC, Ranchi

Hon'ble NGT had instructed the committee to visit the site, collect relevant information and submit a factual report within two months and transferred the case to NGT Eastern Zone Bench as matter pertains to State of Jharkhand which lies under Jurisdiction of Eastern Zone.

The Case was then taken up by Hon'ble NGT Eastern Bench on 28.02.2024 as Original Application no. 19/2024/EZ and the committee was reconstituted of following members: -

- I. Deputy Commissioner, Saraikela-Kharsawan
- II. Senior Scientist, Jharkhand State Pollution Control Board
- III. Senior Scientist, Integrated Regional Office, Ministry of Environment, Forests and Climate Change, Ranchi



12/04/24

12/11/24

Hon'ble NGT has instructed that "The Committee shall visit the sites in question where illegal sand mining is alleged to be going on and submit its report on affidavit within one month. It was also directed that "in case violations are found, the Committee shall identify the violators so that they may be impleaded in the present proceedings in the array of Respondents and be given an opportunity of hearing".

As per the NGT order "The Deputy Commissioner, Saraikela-Kharsawan, shall be the Nodal Office for all logistic purposes and for filing the affidavit bringing on record the Committee Report".

b. Accordingly, a committee was constituted with the following members:

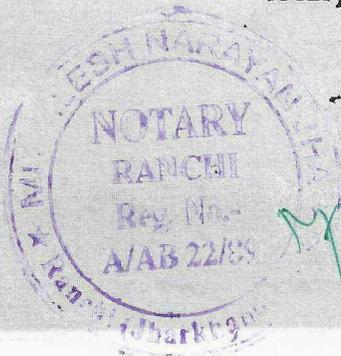
1. Shri Rajeev Ranjan, Scientist-E, Regional Office, Ranchi, MoEF&CC, Govt. of India.
2. Shri Ram Prवेश Kumar, Regional Officer, Jharkhand State Pollution Control Board, Dhanbad.
3. Shri Sanjay Kumar Das, Additional Deputy Commissioner, Saraikela Kharsawan, Jharkhand.

Smt. Shubhra Rani, S.D.O., Chandil, Shri Sunil kr. Rajwar, SDPO, Shri Amit Kr. Srivastava, C.O., Chandil, Shri Jyoti Shankar Satapathy, D.M.O. and Shri Ashutosh Anand, A.E.E., JSPCB also accompanied committee members during the inspection.

II. Findings of the Committee during the site inspection: -

The Committee members inspected/visited the Gauri Ghat on Swarnrekha River sites on 09.04.2024 and facts found are as given below: -

1. Tractor wheel footprints were visible on banks of Swarnrekha river on both sides of Gauri Sapra bridge (see photos 1,2,3) which indicated tractors ply along the river.
2. At some places in the inactive point bar, small scale mining of the deposited materials was observed where the mined-out materials may be screened and collected by the villagers.
3. As per the discussion with the local people it has been came to know that the local people are used to collect the sand from the middle part of the river which are submerged under water by using *belcha* and then collected over the Danga made by plastic drum and GI sheets, then bring to the river bank and dumped there. After then as per the requirement, they sale those collected sand. They also told that in one day a group of six people can collect one to two tractors of sand.



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4. A kutchha road was observed from the Gauri Sapra bridge that went towards the river bank and Gauri Ghat (see photo 6). In addition to this road, two more roads were observed approaching the Gauri Ghat (see photos 14,16 & 18). This indicates that these routes may act as conduits for tractor to transport sand from the river bed.
5. Sand deposition was not observed at the pillars of Gauri Sapra bridge (see photo 7) indicating sand has been extracted from the river there, but no fresh mining of sand is being observed in those area.
6. Sand was observed over few rafts made using plastic drum and tin sheets on the river at the banks (see photos 5,8,22,23).
7. Small heaps of sand were observed at river side at many locations (see photo 9).
8. Excavations and sand heaps /accumulations were observed on the banks of river (see photo 11,24).
9. No JCB or excavation machine/HEMM was found during inspection and no evidence of HEMM /footprints observed in the river side or at bank. Also, no coments regarding such accident was informed by the villagers.
10. Large stocks of sand approx. 10,000 cubic feet were observed adjacent to river Swarnrekha at the Gauri Ghat (see photos, 15,19,20).
11. A sieve was observed on the river bank that may be utilized for separation of coarse sand from fine sand (see photo 17).
12. The above indicates that illegal sand mining and storage is being done at Gauri Ghat on Swarnrekha river. It was known that Environmental clearance or CTE/CTO has not been issued for Gauri Ghat sand ghats at Swarnrekha river and therefore the whole mining, storage, transportation was illegal.
13. At a place on the Swarnrekha river bank, pebbles, stones were also collected in few sacks which indicated that people are gathering stones/pebbles also from river for sale (see photo 10) that further damages the river.
14. Large stocks of sand were observed at two places in Gauri village (see photos 25,26& 27,28). Measurement of sand stocks was done by the district officials accompanying NGT committee members. Geo-coordinates of the above two places are (i) 22°50'12.0"N 86°08'24.0"E (ii) 22°50'12.0"N 86°08'19.0"E. Those stocks are were of quantity 5600



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cubic feet and 3300 cubic feet each and stored on private land inside Gauri village, but no responsible person was found on the site during the inspection. It was instructed to District officials to find the persons responsible for such illegal storage and take action against them.

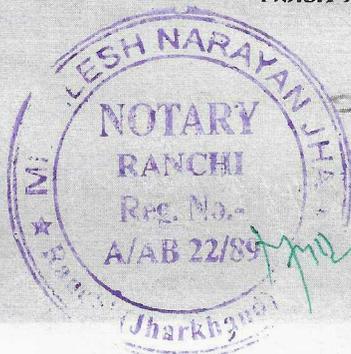
15. The river bank close to the Gauri village is the deposition side of the meandering of the river Swarnrekha, where mixed deposits of gravels, sand and mud are observed.
16. Some local people were interacted during the inspection (see photo 16): -
 - i. Shri Rajesh Kumhar, S/o- Ravi Kumar, vill- Puri silli
 - ii. Shri Salkhu Soren, S/o- Chunu Soren, vill- Kalabeira
 - iii. Shri Niraj Kumar, S/o- Mahendra Singh, vill- Gauri
 - iv. Shri Ganesh Sardar, vill- Puri silli.(see photos

These people informed that sand is being lifted by local people manually using belcha, Dhaamaa and raft(donga) made using plastic drum and tin sheets. 5-6 such rafts were found inside the river. Local people also informed that earlier JCB and Hywa and other heavy machineries were also used to do illegal mining in this area but it has stopped since last 2 years as the villagers had protested against the large HEMM utilisation. Local villagers informed that since last 2 years only local people are involved in manual mining from the river and river bed and the sand being collected by labours is transported through tractors.

17. District mining officer has informed that in the month of January action has been taken on 09.01.2024 against the illegal mining. Gauri ghat and Sapra Balughat was inspected by the D.M.O. and irregularities were found. Several tractors, Bamboo, Tin Sheets, Plastic & Iron Drums were confiscated and FIR Case no. 11/2024 was registered. (Copy enclosed as Annexure -1)

From the above description it implies that the small-scale illegal mining at Gauri Ghat at Swarnrekha river is being done by people using manual labours, rafts/boat and tractors. Illegal storage of sand was also observed during inspection by committee members.

Note: Photos taken during inspection and referred above are enclosed in annexure V.



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12-4-24

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III. Remedial steps/Action Taken:

Following action was taken to prevent illegal/ unauthorized mining from Gauri Ghat as reported by District officials: -

1. The Sand Stock at river bank was seized and handed over to Kapali O.P.
2. F.I.R. no. 0084 Dated: 09.04.2024 has been registered against unknown under sections 07 and 13 of Jharkhand Minor Minerals Prevention of illegal Mining, Transportation and Storage Rule, 2017, under sections 4 & 54 of Jharkhand laghu Khanij samanudaan niyamvali 2004 and under section 414 of IPC. (Copy enclosed as Annexure -2)
3. Two Trenches having depth of six feet are being made across the prevailing transportation route which gives access to tractors for the transportation of illegally mined sand. (Photos submitted by District officials enclosed)
4. Four (04) numbers of boats were confiscated and destroyed as reported by district officials.
5. F.I.R. no. 0085 Dated: 09.04.2024 has been registered against Shri Bablu Singh, s/o- Shri Hazari Prasad Singh, at- village Gauri, Kapali, Chndil after enquiring about one of the the illegal sand stock (22°50'12.0"N 86°08'24.0"E) which was found stocked inside the Gauri village under sections 07 and 13 of Jharkhand Minor Minerals Prevention of illegal Mining, Transportation and Storage Rule, 2017, under sections 4 & 54 of Jharkhand laghu Khanij samanudaan niyamvali 2004 and under section 414 of IPC. (Copy enclosed as Annexure -3)
6. F.I.R. no. 0086 Dated: 09.04.2024 has been registered against Shri Gholu Singh, s/o- Sbri Harendra Prasad Singh and Shri Vinod Singh, s/o- Shri Trilok Nath Singh at- village Gauri, Kapali, Chandil after enquiring about one of the the illegal sand stock (22°50'12.0"N 86°08'24.0"E) which was found stocked inside the Gauri village under sections 07 and 13 of Jharkhand Minor Minerals Prevention of illegal Mining, Transportation and Storage Rule, 2017, under sections 4 & 54 of Jharkhand laghu Khanij samanudaan niyamvali 2004 and under section 414 of IPC. (Copy enclosed as Annexure -4).



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12/04/24

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12/04/24

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mlu/len

Recommendations of the committee:

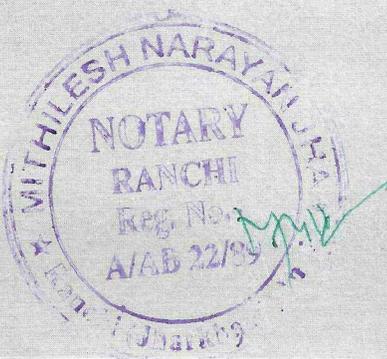
Demand of sand has increased over the years due to significant infrastructure development in the country and also states (including state of Jharkhand). The legitimate supply of sand has not been enough to cater to this demand growth.

1. District officials, District task force should take strong action against persons engaged in illegal mining, storage and transportation of sand in the said ghat. Such actions in regular interval will act as deterrent and people may fear to engage in such illegal activities.
2. Trench should be cut at appropriate locations to prevent tractors engaged in illegal transportation. Few check posts with CCTVs can be deployed in the area where there are reports of illegal sand mining.
3. Mining Surveillance System (MSS) may be implemented to prevent such illegal mining.
4. Unmanned Aerial Vehicles (UAVs) / Drones may be used for monitoring of sand ghats in the districts. If illegal mining is being carried out or unsystematic/unscientific mining is being carried out, etc. can be known traced out easily.
5. Recommendations of High-Power committee should be considered while framing the monitoring mechanism by State Government (As given in page no 41, 42, 43, 44 of Enforcement & monitoring guidelines for sand mining issued by MOEF&CC in year 2020).
6. Since demand of Sand is ever increasing and production of sand from river is not able to fulfill the demand, it is essential that states should look for alternative of river Sand such as M-sand (Manufactured sand) and produced from coal overburden. (Described in details, in sand mining framework prepared by Ministry of Mines, Government of India).

21/04/24
Shri Ram Pravesh Kumar
Regional Officer, JSPCB,
Dhanbad.

Rajeev
12.04.24
Shri Rajeev Ranjan
Scientist-E, RO Ranchi,
MoEF&CC, Govt. of India

21/04/24
Shri Sanjay Kumar Das
Additional Deputy
Commissioner, Saraikela
Kharsawan





47
JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

26

By Email

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Deputy Commissioner – Cum –
Chairman, District Task Force (Mining),
Saraikela-Kharsawan.

The District Mining Officer – Cum –
Member Secretary, District Task Force (Mining),
Saraikela-Kharsawan.

Sub: - Action Taken Report against the illegal sand mining in light of the order dated 22/02/2024 in O. A. No. 157/2024 in the matter of News item titled "Jamshedpur Border Area Mining Department Action - Kapali ke Gauri Balu Ghat par Khanan Vibhag ka Chhapa, Balu lade tractor samet anya samaan jabt" appearing in Sharp Bharat dated 09.01.2024 – Regarding.

Sir,

With reference to the above noted subject, it is, to inform that the Hon'ble NGT, Principal Bench, New Delhi on dated 22/02/2024 in O. A. No. 157/2024 in the matter of News item titled "Jamshedpur Border Area Mining Department Action - Kapali ke Gauri Balu Ghat par Khanan Vibhag ka Chhapa, Balu lade tractor samet anya samaan jabt" appearing in Sharp Bharat dated 09.01.2024 has taken the matter for hearing and passed the order (copy enclosed). The OA is transferred to the Eastern Zonal Bench for appropriate further action. The matter will be listed before Eastern Zone Bench at Kolkata on 02.04.2024.

In light of the above, it is, hereby directed to submit the Action Taken Report against the illegal sand mining in light with the above said News Item appearing in Sharp Bharat dated 09.01.2024 to the undersigned by 15/03/2024 so that the Response may be filed in time before the Ho"ble NGT, EZB, Kolkata.

This issues with the approval of the Competent Authority.

Encl: As above

Yours Sincerely
Sd/-

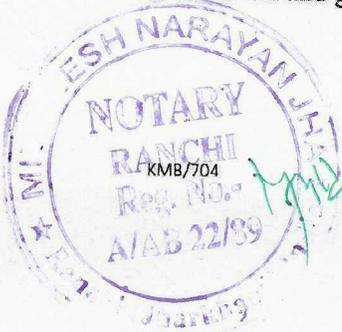
(Yatindra Kumar Das)
Member Secretary

Memo No.. B-633

Ranchi, Dated.. 01/03/2024

Copy to: The Regional Officer, JSPCB Regional Office – Cum – Laboratory, Jamshedpur for information and it is directed to follow up with the District Task Force (Mining), Saraikela-Kharsawan and get the Action Taken Report at an earliest.

(Yatindra Kumar Das)
Member Secretary



झारखण्ड सरकार
खान एवं भूतत्व विभाग
जिला खनन कार्यालय, सरायकेला-खरसावाँ
पत्रांक ..159../एम०, दिनांक 09/03/2024.

प्रेषक,

जिला खनन पदाधिकारी,
सरायकेला-खरसावाँ।

सेवा में,

श्री यतीन्द्र कुमार दास,
सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
धुर्वा राँची।

विषय :-

Action Taken Reoprt against the illegal sand mining in light of the order dated 22/02/2024 in O.A. No - 157/2024 in the matter of news item titled "Jamshedpur Border area Mining Department Action - Kapali ke Gauri Balu Ghat par Khanan Vibhag ka Chhapa, Balu lade tractor samet anya samaan jabt" appearing in Sharp Bharat dated 09.01.2024 - Regarding.

प्रसंग :-

भवदीय पत्र संख्या Ref. No - B - 633, Ranchi, दिनांक 01.03.2024

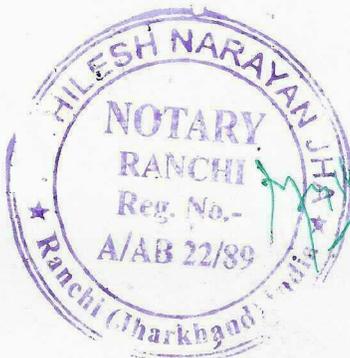
महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के आलोक में सूचित करते हुए कहना है कि News item titled "Jamshedpur Border area Mining Department Action - Kapali ke Gauri Balu Ghat par Khanan Vibhag ka Chhapa, Balu lade tractor samet anya samaan jabt" से संबंधित मामले में दिनांक 09.01.2024 को 11.00 वजे पूर्वाह्न में आदित्यपुर स्थित गौरी एवं सापडा बालू घाट का निरीक्षण के उपरान्त पाये गए अनियमितता के संबंध में सरायकेला-खरसावाँ जिलान्तर्गत कपाली थाना (ओ०पी०) में प्राथमिकी दायर की गयी है, जिसका थाना काण्ड संख्या 11/2024 दिनांक 09.01.2024 है। जिसकी छायाप्रति अवलोकन हेतु इस पत्र के साथ संलग्न करते हुए कृपया भेजी जा रही है।

अनुलग्नक :- यथोक्त।

विश्वासभाजन

जिला खनन पदाधिकारी,
सरायकेला-खरसावाँ।



जप्ती सूची

01. प्रसंग:- विभागाध्यक्ष - राई - आगुर्वा का कार्यालय संख्या 07/10
दिनांक 03/01/2024

02. तिथि एवं समय:- 09.01.2024 भातवा 11:45 बजे

03. स्थान जहाँ जप्त किया गया है:- आगुर्वा, जाल, राई

04. गवाह का नाम एवं पता:-

- A. पुं० डा० शिनेश कुमार पेठे - वसंत प्रसाद पता - कपाली ओ० पी० में पुं० डा० शिनेश कुमार पेठे पर पर्यवेक्षित, थाना - चारखुला जि० - भद्राचक्र - खारसावाँ
- B. राजेश्वरी नाथ पता - स्व० शिव नाथ, ग्राम - कुली, पो० - पद्मनगर। पता - सदाशिवली। वर्तमान, कपूर शर्मा पर 355 इंजीनियरिंग के पट्टा जि० - भद्राचक्र, सदाशिवली - खारसावाँ में रजिस्टर्ड है।

05. जप्त किया गया वस्तु का विवरणी:- ① Tractor SWAPN 735 XT, Model 735 XT

Engine No 39.1355/SF418110
Chassis No - MIBNAN48ADPTH12220
Sand - Approx 100 cft loaded

- ② बॉसे - 05
- ③ लोडिंग चक्र - 02
- ④ ट्रेलर चक्र - 08
- ⑤ टायर चक्र - 05

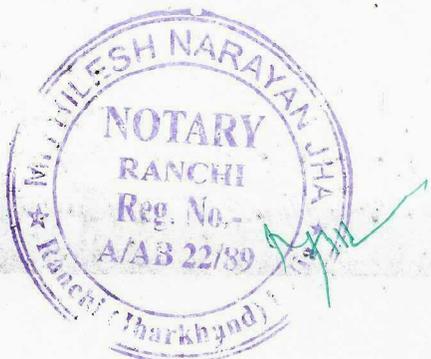
06. गवाहों का हस्ताक्षर जिनके सामने जप्त किया गया:-

A. [Signature]

B. [Signature]

07. अभियुक्त का हस्ताक्षर:-

08. जप्त करने वाले पुलिस पदाधिकारी का नाम/पद एवं हस्ताक्षर:-



[Signature]
09.01.24
पता पनवा 4470
सं० 4470

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (ज़िला): सराइकेला
FIR No. (प्र.सू.रि. सं.): 0011

P.S. (थाना): चान्डिल

Year (वर्ष): 2024

Date and Time of FIR (प्र.सू.रि.की दिनांक और समय): 09/01/2024 18:00बजे

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भा दं सं 1860	
2	भा दं सं 1860	414
3	झारखंड लघु खनिज समनुदान नियमावली 2004	34
4	झारखंड लघु खनिज समनुदान नियमावली 2004	4
5	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	54
6	झारखंड खनिज (अवैध खनन पर रोक, परिवहन और भंडारण) नियम, 2017	21
		9

3. (a) Occurrence of offence (अपराध की घटना):

1. Day (दिन): मंगलवार

Date From (दिनांक से): 09/01/2024

Date To (दिनांक तक): 09/01/2024

Time Period (समय अवधि): पहर 4

Time From (समय से): 11:00 बजे

Time To (समय तक): 11:00 बजे

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई):

Date (दिनांक): 09/01/2024

Time (समय): 18:00 बजे

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 002

Date & Time (दिनांक और समय): 09/01/2024 19:14 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

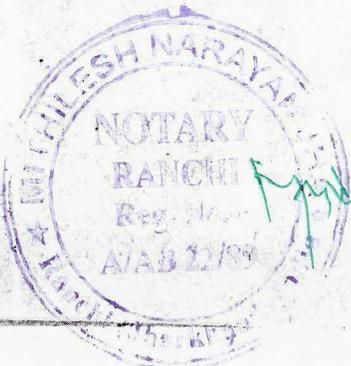
1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): दक्षिण - पूर्व, 26 Beat No. (बीट सं.):

(b) Address (पता): Gouri Balu Ghat Kapali

(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):

Name of P.S. (थाना का नाम):

District (State) (ज़िला (राज्य)):



6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): Sanny Kumar

(b) Father's Name (पिता का नाम): Pramod kumar sahu

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1993

(e) UID No. (यूआईडी सं.): 636398663931

(f) Passport No. (पासपोर्ट सं.):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S.No. (क्र.सं.) Id Type (पहचान पत्र का प्रकार) Id Number (पहचान संख्या)

(h) Address (पता):		
1	वर्तमान पता	Jila Khanan Karyalay, सरायकेला, सराइकेला, झारखंड, भारत
2	स्थायी पता	Jila Khanan Karyalay, सरायकेला, सराइकेला, झारखंड, भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.):

7. Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

S.No. (क्र. सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	Unknown1			

8. Reasons for delay in reporting by the complainant/Informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))
-----------------	------------------------------------	------------------------------------	---------------------	----------------------------------

10 Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु में):

11 Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S.No. (क्र.सं.) UIDB Number (यू.डी.प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

सेवा में ओपीओ प्रभारी कपाली विषय प्राथमिकी दर्ज करने के संबंध में, महाशय उपरोक्त विषय के संबंध में सदरपूर्वक कहना है कि आज दिनांक 09.01.24 को पूर्वाह्न लगभग 11:00 बजे उपायुक्त सरायकेला खरसावां के पत्रांक 07/ गौ 0 सरायकेला दिनांक 03.01.24 के द्वारा प्राप्त पत्र निर्देश के आलोक में पुलिस केंद्र से प्रतिनियुक्त 04 पुलिस बल के साथ आदित्यपुर स्थित छपरा एवं गौरी बालू घाट का निरीक्षण किया गया निरीक्षण के क्रम में पाया गया कि कुछ लोग द्वारा ड्रम पर प्लेटफार्म बनकर नदी से बालू उत्खनन कर रहे थे एवं एक ट्रैक्टर सराज 735 ST Model No-735 ST जिसका इंजन नं०- 39.1355/SFG 18110 चैविस नं०- MBNAN48ADPTH12110 जिस पर बालू लगभग 100 सेप्टी लट्टा हुआ है के द्वारा अवैध ढालों निकलते हुए पाया गया पुलिस बल के देखकर अवैध उत्खनन कर रहे व्यक्ति /व्यक्तियों भागने में सफल रहे एवं उक्त ट्रैक्टर के चालक भी पुलिस बल के पिछा करने पर भागने में सफल रहे। थाना प्रभारी कपाली को दूरभाष पर सूचना देने के उपरांत थाना प्रभारी कपाली महोदय के द्वारा श्री दिनेश कुमार के साथ चार 04 सशस्त्र बल को भेजा गया। उक्त स्थल पर कोई भेद बालू घाट संचालित नहीं है जिसमें स्पष्ट है कि अवैध उत्खनन



N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जांच फार्म -I)

करता एवं अवैध परिवहन कर्ता के द्वारा अवैध रूप से बालू लघु खनिज का उत्खनन परिवहन किया जा रहा है। स्थल पर जो ड्रम एवं अन्य के साथ प्लेटफार्म बनकर अवैध उत्खनन किया जा रहा है जो झारखंड बालू खनिज समानुदायनियमावली 2004 संशोधित के नियम 54 (2) के तहत जासकर थाना प्रभारी कपाली के संपुर्द किया गया एवं स्थल पर से स प्लेटफार्म को नष्ट कर दिया गया अवैध बालू निकारी करते हुए पाए गए ट्रैक्टर की पुलिस बल की सहायक से कपाली थाना प्रभारी को झारखंड लघु खनिज समानुदाय नियमावली 2004 धारा संशोधन के नियम 54 (2) के तहत जप्त कर कपाली थाना प्रभारी को संपुर्द किया गया (जमी सूची संलग्न) अवैध खनन परिवहन कर्ता के MMDR एक्ट 1957 की धारा 4 के उल्लंघन किया गया है एवं MMDR एक्ट 1957 की धारा 21 के तहत दंडनीय है साथ ही झारखंड लघु खनिज समानुदाय नियमावली 2004 धारा संशोधन के नियम 04 एवं 54 का उल्लंघन है, The Jharkhand Mineral Prevention Of Illegal Mining transportation and Storage rule 2019 के नियम 09 का भी उल्लंघन है अतः अनुरोध है कि अज्ञात चालक/ वाहन के मालिक एवं अन्य अज्ञात व्यक्तियों के विरुद्ध उपरोक्त धाराओं नियमों के तहत प्राथमिक की दर्ज करने की कृपा करें। सत्री कुमार जिला- खनन पदाधिकारी सरायकेला-खरसावाँ उम्र- 31 वर्ष पता जिला खनन कार्यालय, पिता श्री प्रमोद कुमार साहु। 636398663931

13 Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2. (की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है।)

- (1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): or (या)
- (2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Shantli Minz
Rank (पद): Asst. SI (Assistant Sub-Inspector)
No. (सं.): 2005251 to take up the investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or
- (3) Refused investigation due to (जांच के लिए):
or (के कारण इंकार किया या)
- (4) Transferred to P.S. (थाना): District (ज़िला):
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

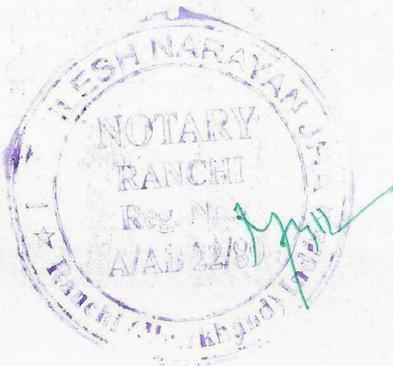
R.O.A.C. (आर. ओ. ए. सी.)

14 Signature/Thumb impression of the complainant / informant. (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

CK Shelu
09/01/24

Signature of Officer in charge, Police Station (थाना प्रभारी के हस्ताक्षर)
Name DINESH THAKUR
Rank SI (Sub-Inspector)
No. (सं.): 110183546004



N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

Attachment to Item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

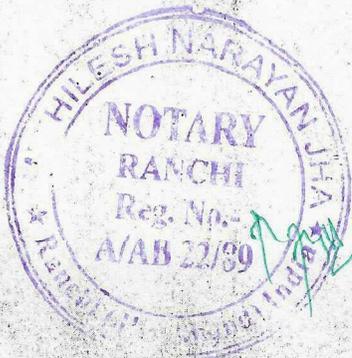
Physical features, deformities and other details of the suspect/accused: (If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण : (यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Buld (बनावट)	Height (cms.) (कद (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1						
Deformities/ Peculiarities (विकृतियाँ/ विशिष्टताएँ)		Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)
8		9	10	11	12	13
Language /Dialect (भाषा/बोली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा(सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)



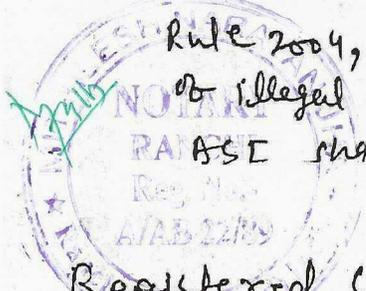
अधिकांश खनन / परिवहन गति के लिए MMOR Act 1952 की धारा 4 का उल्लंघन किया जाता है जो MMOR Act 1952 की धारा 4 के तहत वर्गीकृत है साथ ही सुरक्षा लक्ष्य वाली अनुसूची क्रमांक 2004 द्वारा संशोधित की नियम 9 एवं 54 का उल्लंघन है, The Shankhand Mineral Prevention of Illegal Mining Transportation and Storage Rules 2017 के नियम 9 का भी उल्लंघन है।

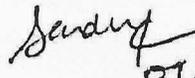
अतः अपुरा है कि अज्ञात चालक / वाहन के माध्यम से अज्ञात व्यक्ति/व्यक्तियों के द्वारा अज्ञात धाराओं/ नियमों के तहत प्राथमिकी दर्ज की जाये।


09/01/24

अनी कुमार
जिला खनन पदा
को रज
उम - 31 वर्ष
पता - जिला खनन कार्यालय
को रज
पिछ - श्री प्रमोद कुमार साहू
636398663931

forwarded to otc chandil for instituting a case u/s 414/34 IPC & 21MMOR, 4/54 JMML Rule 2004, & 9 The Shankhand mineral prevention of illegal mining Transportation & Storage Rule 2017. ASI Shanti minz will PIZ Investigate this case.




09/01/24
OTC
Papal OP

Registered Chandil (Kopali) PS case No. 11/24 dt 09/01/24 U/S- 414/34 IPC, 21 MMOR, 4/54 JMMLC Rule 2004 & 9 The Shankhand minerals Prevention of illegal mining & transport & storage Rule 2017. ASI Shanti Minz will PI investigate this case.
Ugblah
09/01/24

जपती सूची
जिला दशरथपुरी - सड - अमियुक्त का कार्यालय सडको के पास 03/10/24

01. प्रसंग:- 03/10/2024

02. तिथि एवं समय:- 09.10.2024 लगान 11:45 बजे

03. स्थान जहाँ जप्त किया गया है:- सापड़ा बालू झार

04. गवाह का नाम एवं पता:-

- A. पुं० अ० नि० दिनेश कुमार पौ- वसंत प्रसाद पता - कपाली शोपी
में पुं० अ० नि० के घर पर पर्यवेष्टित, थाना- चारिखल जि०- सराप्रवेला - सरसावा
- B. राजकिशोर नाथ पता खवठ कठल नाम, ग्राम- डुली, पो०- पधनगा।
थाना- सराप्रवेला । वर्तमान कचरर सपटेर सडको इन्ड्रीमापेट
के पद पर जिला एगन कार्यालय सपयवेला- खलसांगा में कार्यरत है।

05. जप्त किया गया वस्तु का विवरणी:- ① Tractor - SWARAJ 735 XT, Model 735XT

② बांस - 05

③ लोहे का चदय - 02

④ लोहे का ड्रॉ - 08

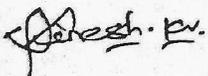
⑤ लोहे का ड्रॉ - 05

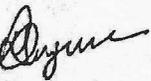
Engine No 39.1355/SF418110

Chassis No - MBNAN48ADPTH12110

Sand - Appx 100 cft loaded

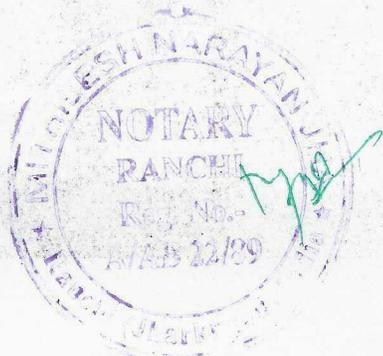
06. गवाहों का हस्ताक्षर जिनके सामने जप्त किया गया:-

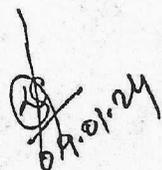
A. 

B. 

07. अभियुक्त का हस्ताक्षर:-

08. जप्त करने वाले पुलिस पदाधिकारी का नाम/पद एवं हस्ताक्षर:-




जिला दशरथपुरी
सड २५०

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जांच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1 District (ज़िला): सराइकेवा P.S. (थाना): घान्डिल Year (वर्ष): 2024
FIR No. (प.सू.रि. सं.): 0085 Date and Time of FIR (प.सू.रि.की दिनांक और समय): 13/04/2024 21:10 बजे

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भा द स 1860	414
2	झारखंड लघु खनिज समन्वयन नियमावली 2004	4
3	झारखंड लघु खनिज समन्वयन नियमावली 2004	54
4	झारखंड खनिज (अवैध खनन पर रोक, परिवहन और भंडारण) नियम, 2017	7
5	झारखंड खनिज (अवैध खनन पर रोक, परिवहन और भंडारण) नियम, 2017	13

3. (a) Occurrence of offence (अपराध की घटना):

1. Day (दिनांक), सोनेवार Date From (दिनांक से): 13/04/2024 Date To (दिनांक तक): 13/04/2024
Time Period (समय अवधि): पहर 4 Time From (समय से): 11:00 बजे Time To (समय तक): 11:00 बजे

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date (दिनांक): 13/04/2024 Time (समय): 21:10 बजे

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (पविष्टि सं.): 001 Date & Time (दिनांक और समय): 13/04/2024 22:45 बजे

4. Type of information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

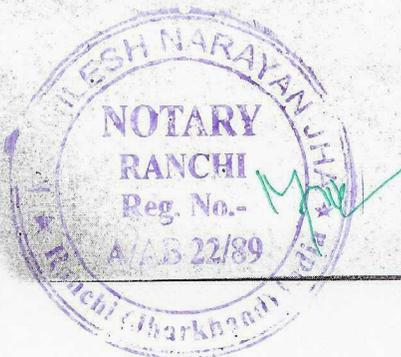
1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): दक्षिण - पूर्व, 24 Beat No. (बीट सं.):

(b) Address (पता): Gouri Ghat Kapali

(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):

Name of P.S. (थाना का नाम):

District(State) (ज़िला (राज्य)):



N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): Amit kumar Shrivastav

(b) Father's/Husband's Name (पिता / पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1989

(d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.): 751383454459

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S.No. (क्र.सं.) Id Type (पहचान पत्र का प्रकार)

Id Number (पहचान संख्या)

(h) Address (पता):

1	वर्तमान पता	C O Chandil, चान्डिल, सराइकेला, झारखंड, भारत
2	स्थायी पता	C O Chandil, चान्डिल, सराइकेला, झारखंड, भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.):

7. Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

S.No. (क्र. सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	Unknown1			

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))
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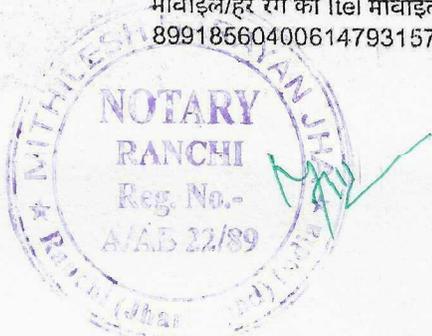
10 Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य (रु में):

11 Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S.No. (क्र.सं.) UIDB Number (यू.डी. प्रकरण सं.):

12. First information contents (प्रथम सूचना तथ्य):

प्रेमक अंचल अधिकारी, चाण्डिला सेवा में, थाना प्रभारी, ओपी, कपाली। विषय:- प्राथमिकी दर्ज करने के संबंध में। महाशय, उपर्युक्त विषय के संबंध में कहना है कि मैं अमित कुमार श्रीवास्तव अंचल अधिकारी, चाण्डिल दिनांक- 13.04.2024 को पुर्वहन् 11:00 बजे गौरी घाट पर कपाली थाना पुलिस बल के साथ औचक छापामारी हेतु गया। छापामारी के काम में पुल से लगभग 1.5 कि०मी० अन्दर डोंगा के द्वारा नदी के अन्दर से बालु उठाव करते हुए कुछ लोगों को पाया गया जो मुझे और साथ में पुलिस बल देख कर पानी में कुद कर नदी के दूसरी ओर (आदित्यपुर की ओर) भाग गए। डोंगा पर बालू लदा हुआ था एवं उस पर तीन बेलचा रखा हुआ था। उक्त स्थान के बगल में रखे ट्रैक्टर पर इस बालु की दुलाई की जा रही थी। ट्रैक्टर में लगभग 20 CFT बालु का उठाव किया जा चुका था। ट्रैक्टर के बगल में पाँच मोबाईल (सफेद-गोल्डन रंग का MI का मोबाईल/आसमानी रंग का Vivo कम्पनी का मोबाईल/नीला रंग का Vivo मोबाईल/हरे रंग का Ite मोबाईल / लाल रंग का Vivo मोबाईल) एवं Jio Company का Sim जिसमें 89918560400614793157 अंकित है जब्त किया गया, जो बालु निकासी कर रहे लोगों का है। उक्त ट्रैक्टर पर इंजन



N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

न एवं डाला न पठनीय नहीं है। डोंगे को तत्काल नष्ट कर दिया गया। ट्रैक्टर, 5 मोबाईल फोन, 8 ड्राम और 3 बेलचा को जप्त कर लिया गया है जिसे अदाली कर थाना को सुर्पुट किया जा रहा है। अतः अनुरोध है कि उक्त अधिध बालु के उत्खनन के विरुद्ध झारखण्ड लघु खनिज समनुदान नियामकली 2004 (यथा संशोधित) के नियम 4 एवं 54 तथा The Jharkhand Mineral Prevention of Illegal Mining Transportation and Storage Rule 2017 के नियम 7 एवं 13 तथा अन्य सुसंगत धाराओं / नियमों के तहत अज्ञात के विरुद्ध ट्रैक्टर मालिक के खिलाफ प्राथमिकी दर्ज करने कि कृपा किया जाय। अनु- यथोक्त (अमित कुमार श्रीवास्तव) 13.04.24 अंचल अधिकारी चाण्डेला आधार 1-7513 8345 4459

13 Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2. (की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है।) or (या)

(1) Registered the case and took up the investigation:
(प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Hiralal Mundu
Rank (पद): SI (Sub-Inspector)

No. (सं.): RNCPOL to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or

(3) Refused investigation due to (जांच के लिए):
or (के कारण इंकार किया या)

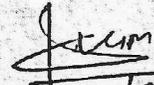
(4) Transferred to P.S. (थाना): District (ज़िला):
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

R.O.A.C. (आर. ओ. ए. सी.)

14 Signature/Thumb impression of the complainant / informant. (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

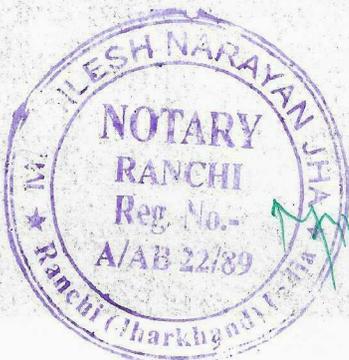

13/04/2024

Signature of Officer in charge, Police Station (थाना प्रभारी के हस्ताक्षर)

Name Varun Yadav

Rank SI (Sub-Inspector)

No. (सं.): 110144413532



N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused: (If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण : (यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms.) (कद (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1						
Deformities/ Peculiarities (विकृतियाँ/ विशिष्टताएँ)	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)	
8	9	10	11	12	13	
Language /Dialect (भाषा/बोली)	Place Of (का स्थान)				Others (अन्य)	
14	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा(सफेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)



अंचल अधिकारी का कार्यालय, चाण्डिल

42

पत्रांक:- 348

दिनांक:- 13.04.24

प्रेषक,

अंचल अधिकारी,
चाण्डिल।

सेवा में,

थाना प्रभारी,
ओपीओ, कपाली।

विषय:-

प्राथमिकी दर्ज करने के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में कहना है कि मैं अमित कुमार श्रीवास्तव अंचल अधिकारी, चाण्डिल दिनांक- 13.04.2024 को पूर्वाह्न 11:00 बजे गौरी घाट पर कपाली थाना पुलिस बल के साथ औचक छापामारी हेतु गया। छापामारी के क्रम में पुल से लगभग 1.5 कि०मी० अन्दर डोंगा के द्वारा नदी के अन्दर से बालु उठाव करते हुए कुछ लोगों को पाया गया जो मुझे और साथ में पुलिस बल देख कर पानी में कुद कर नदी के दूसरी ओर (आदित्यपुर की ओर) भाग गए। डोंगा पर बालु लदा हुआ था एवं उस पर तीन बेलचा रखा हुआ था। उक्त स्थान के बगल में रखे ट्रैक्टर पर इस बालु की ढुलाई की जा रही थी। ट्रैक्टर में लगभग 20 CFT बालु का उठाव किया जा चुका था। ट्रैक्टर के बगल में पाँच मोबाईल (सफेद-गोल्डेन रंग का MI का मोबाईल/आसमानी रंग का Vivo कम्पनी का मोबाईल/नीला रंग का Vivo मोबाईल/हरे रंग का ITEL मोबाईल/लाल रंग का Vivo मोबाईल) एवं Jio Company का Sim जिसमें 89918560400614793157 अंकित है जब्त किया गया, जो बालु निकासी कर रहे लोगों का है। उक्त ट्रैक्टर पर इंजन न० एवं डाला न० पठनीय नहीं है। डोंगे को तत्काल नष्ट कर दिया गया। ट्रैक्टर, 5 मोबाईल फोन, 8 ड्राम और 3 बेलचा को जब्त कर लिया गया है जिसे जब्ती कर थाना को सुर्पूद किया जा रहा है।

अतः अनुरोध है कि उक्त अवैध बालु के उत्खनन के विरुद्ध झारखण्ड लघु खनिज समनुदान नियामवली 2004 (यथा संशोधित) के नियम 4 एवं 54 तथा The Jharkhand Mineral Prevention of Illegal Mining Transportation and Storage Rule 2017 के नियम 7 एवं 13 तथा अन्य सुसंगत धाराओं/ नियमों के तहत अज्ञात के विरुद्ध ट्रैक्टर मालिक के खिलाफ प्राथमिकी दर्ज करने कि कृपा किया जाय।

अनु०:- यथोक्त।

13.04.24
(अमित कुमार श्रीवास्तव)
अंचल अधिकारी
चाण्डिल।

आधार नं० - 7513 8345 4459

Registered Chandil (Kopali) for Case No-88/2024, date-13.04.2024,
u/s 414 IPC, 4/54 JMMCR Rule 2004 & Amendment and 7/13 The Jharkhand
Mineral (Prevention of illegal mining transportation and storage) Rule 2017, SI
Harepal Munda u/s 117 P.S. Investigate this Case at Chandil P.S.

NOTARY
RANCHI
Reg. No.-
A/AB

13.04.24
OF 2024/24
KOPALI

Forwarded to O/C Chandil for Investigating case u/s 414 IPC & u/s 4/54 JMMCR Rule 2004 & Amendment and 7/13 The Jharkhand Mineral Prevention of illegal mining transportation and storage Rule 2017, SI Harepal Munda u/s 117 P.S. Investigate this Case at Chandil P.S.

जमी सूची:-

प्रसंग:-

तिथि एवं समय :- दिनांक - 13.04.24, समय - 11:30 बजे

● जमी का स्थान :- गाड़ी घाट के 400 मीटर दूर नदी के बहाव के विपरीत

● गवाहों का नाम पता:-

(1) श्री गुप्ता सिंह, A.S.E

(2) श्री मोहन प्रकाश चौधरी, आर.सी.

● जम सामानों का विवरण:- (1) ट्रैक्टर (गाड़ी नंबर एवं डील नंबर अपरवीथ) जिसमें 200ft कालुमदर हुआ है।

(ii) 5 मोबाइल फोन

(iii) 8 डी.एम.

(iv) 3 बेल-या

● गवाहों का हस्ताक्षर:-

(1) श्री अ.मि. गुप्ता सिंह दिनांक 13.04.24

(2) श्री मोहन प्रकाश चौधरी

● जम करने वाले पट्टाधिकारी का हस्ताक्षर:-

श्री गुप्ता श्रीवास्तव,

अंचल अधिकारी

पट्टाधिकारी



जमी सूची:-

(44)

प्रसंग:-

तिथि एवं समय :- दिनांक - 13.04.24 , समय - 11:30 बजे

- जमी का स्थान :- गौरी घाट से 400 मीटर दूर नदी के बराबर के किनारे
- गवाहों का नाम पता:-

(1) श्री सुप्रभा सिंह , A/E

(2) श्री मोहन प्रसाद यादव, आरमी

- जम सामानों का विवरण:- (1) ^{गौरी} ईकर (~~खेत~~ नम्बर और जल नम्बर अर्थात्)

(ii) 5 गोबर-घोस

(iii) 8 आम

(iv) 3 बेलना

● गवाहों का हस्ताक्षर:-

(1) सुप्रभा सिंह सुप्रभा सिंह दिनांक 13.04.24

(2) ^{आ/} 565 मोहन प्रसाद यादव

● जम करने वाले पदाधिकारी का हस्ताक्षर:-

दिनांक - 13.04.24
कमिश्नर कुमार शीवाश्रम
अ-पल अधिकारी, -पंजिल ।